

In the Court of the Principal District Judge, Madurai.

Present : Tmt.A. Nazeema Banu, B.A., L.L.M.,

Principal District Judge, Madurai.

Tuesday, this the 7th day of July -2020.

CrI.M.P.No.3248/2020

Muneeswaran,S/o.Pandi

... Petitioner/Accused.

Vs

State through the Inspector of Police,

Thideer nagar, P.S. Cr.No.172/2020

... Respondent/Complainant.

This petition taken up today for hearing at request through e.mail/ e.petition and after hearing the arguments of Thiru.K.S.Rajan, Advocate for the petitioner and of Thiru.M. Tamil Chelvan, the Public Prosecutor for the state over conference call, this court passed the following

Order

1. Anticipatory Bail application u/s. 438 of Cr.p.c.
2. The offences alleged are U/s. 392 of IPC.
3. Heard.

4. Considered the argument of the both sides. The learned counsel for the petitioner would submit that a case has been registered against the accused in Cr.No.172/2020 of Thideer Nagar P.S. U/Sec. 392 of IPC. The date of occurrence was on 13.3.2020 and F.I.R. registered on 14.3.2020. The case of prosecution is that totally there are 3 accused in this case. The accused robbed Rs.500/- and 2 cell phones from the defacto complainant at about 7.00 p.m. and police beat is situated 50 meters near to the place of occurrence. False case was foisted against the petitioner and prays to grant anticipatory bail to the petitioner.

5. The public prosecutor would submit that totally there are 3 accused in this case, one juvenile accused was arrested in this case and two other absconded. The petitioner is prime accused in this case. The petitioner along with two others robbed Rs.500/- and 2 cell phones from the defacto complainant. The properties are not yet recovered. There are number of previous cases pending against the accused, three cases have been registered u/s. 307 of IPC and others property offences and he raised strong objection in

granting anticipatory bail to the petitioner. Therefore, this court is not inclined to grant anticipatory bail to the petitioner as the properties are not yet recovered from the accused.

6. In the result, the anticipatory bail petition is dismissed.

Pronounced by me in Camp Court on the 7th day of July -2020.

Sd/- A.Nazeema Banu

Principal District Judge, Madurai

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1. The Judicial Magistrate concerned